GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 1765

TO BE ANSWERED ON: 10.12.2025

DPDP BOARD OF INDIA

1765. SMT. BAG MITALI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of grievances received by Digital Personal Data Protection (DPDP) Board of India, Year-wise;
- (b) the total number of officers, staff and members in DPDP Board of India;
- (c) the number of entities DPDP board of India has penalised since inception, year and amount-wise; and
- (d) the details of Budget allocated to the DPDP Board of India from the year 2023, year-wise?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (d): The Digital Personal Data Protection Act, 2023 ("Act") provides for the processing of digital personal data in a manner that recognises both the rights of the individual to protect their personal data and need to process such personal data for lawful purposes.

The Act empowers the individuals with the rights to access, correct, and erase her digital personal data. It also provides the citizen right to grievance redressal by empowering them to address matters related to her personal data processed by a Data Fiduciary.

The Act and the Digital Personal Data Protection Rules, 2025 ("Rules") have been notified on 13 November, 2025. As notified, the DPB will comprise a Chairperson and four other Members.

Under the Act, a grievance submitted by an individual may be taken up for inquiry by the DPB. Upon establishing a violation of the Act, the DPB is empowered to impose penalties on the concerned Data Fiduciary.
